

SHRI S. M. BANERJEE: Sir, in this House, we pleaded before the hon. Railway Minister and the Prime Minister that those employees who merely participated in the railway strike should be taken back immediately and those who were said to be involved in violence and sabotage may be placed under suspension and not dismissed. Unfortunately, this assurance has not been met. The second thing is, pilots of Air India are prepared for a settlement. The Minister said 'doors are open'. But, the doors are closed. I would request you to kindly see that these promises are fulfilled.

COAL MINES LABOUR HOUSING AND GENERAL WELFARE FUND (RECRUITMENT TO CLASS III AND CLASS IV POSTS) AMENDMENT RULES,

THE DEPUTY-MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) A copy of the Coal Mines Labour Housing and General Welfare Fund (Recruitment to Class III and Class IV posts) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 372 in Gazette of India dated the 10th August, 1974, issued under article 309 of the Constitution.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-8413/74.*]

INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES,

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): On behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment)

Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 935 in Gazette of India dated the 31st August, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-8414/74.*]

AMENDMENTS TO DIRECTIONS BY THE SPEAKER

SECRETARY-GENERAL: I beg to lay on the Table a copy of the amendments to Directors 55 and 115 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya-Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Cadet Corps (Amendment) Bill, 1974, which has passed by the Rajya Sabha at its sitting held on the 4th September, 1974."

NATIONAL CADET CORPS (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the National Cadet Corps (Amendment) Bill, 1974, as passed by Rajya Sabha.

RAILWAY CONVENTION COMMITTEE

SECOND REPORT

SHRI S. A. KADER (Bombay—Central-South): I beg to present the Second Report of the Railway Convention Committee, 1973 regarding action taken by Government on the recommendations contained in the First Report of the Railway Conven-